

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 65 of 2011

Arbind Bhai Patel, son of Late Bechar Bhai Patel, resident of Patel Compound, P.O. & P.S. Chutia, District- Ranchi ... **Petitioner**

-Versus-

1. The State of Jharkhand
2. Forest Range Officer, Netarhat Banari Area, P.O. & P.S. Netarhat, District- Gumla ... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Shivam Sahay, Advocate

For the Opposite Party-State : Mr. Sanjay Srivastava, A.P.P.

04/05.04.2021. Heard Mr. Shivam Sahay, learned counsel for the petitioner and Mr. Sanjay Srivastava, learned A.P.P. appearing for the opposite party-State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Status report has been received, whereby, it has been informed that the accused namely Anil Ekka has died and death report of accused Anil Ekka has been received on 02.02.2012 and another accused namely Arvind Bhai Patel has been declared absconder on 06.03.2012.

This matter is of the year 2011 and entire criminal proceeding initiated against the petitioner is under challenge. In view of the status report and considering the fact that this matter is of the year 2011, no relief can be extended to the petitioner.

Accordingly, this petition stands dismissed.

Consequently, I.A. No. 3884 of 2013 also stands dismissed.

(Sanjay Kumar Dwivedi, J.)